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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. (I.B) No. 136/9/NCLT/AHM/2018

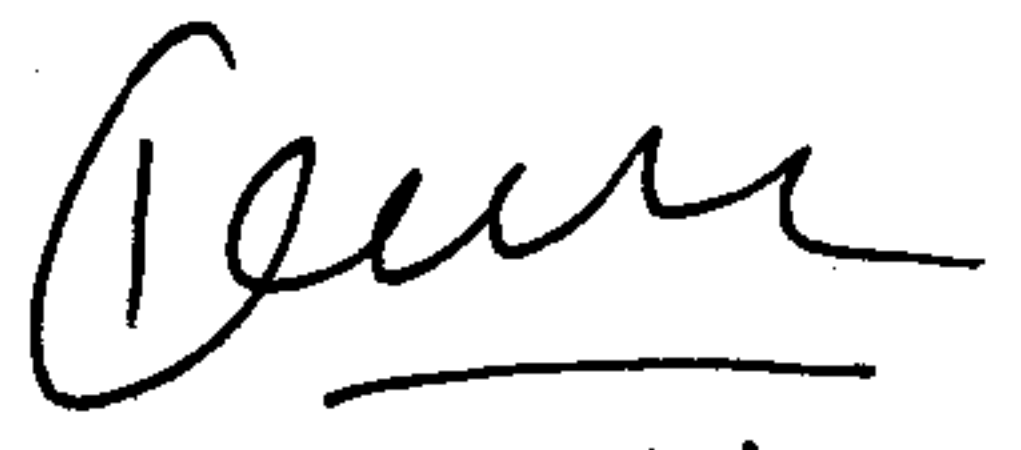
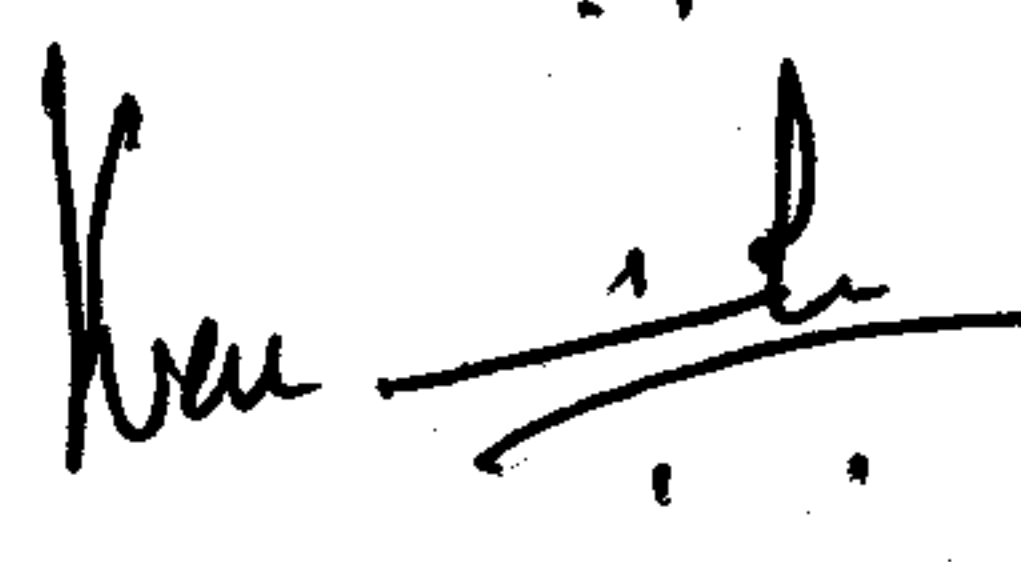
Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.06.2018

Name of the Company: Shree Dutt Roadlines
V/s.
Diamond Power Infrastructure Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Vaibhavi Parikh a. w.	} Advocates	Petitioner	
2. Kavan Kumar Mankad			
3. Kunal B Vaishnav	Advocate	Respondent	

ORDER

Advocate Ms. Vaibhavi Parikh with Advocate Mr. Kavan Kumar Mankad are present for Operational Creditor/ Petitioner. Advocate Mr. Kunal Vaishnav is present for the Respondent.

On the request of both sides the matter is adjourned.

List the matter on 10.07.2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL

Dated this the 8th day of June, 2018.